

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 298 OF 2018 &
IA NO. 1231 OF 2018

Dated: 23rd October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Tarini Infrastructure Limited

.... Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Lakshya Bagdwal

Counsel for the Respondent(s) : Ms. Anushree Bardhan
Mr. Pulkit Agarwal for R-2

Mr. M.K. Choudhari, Executive Engr
for Secretary, Irrigation Deptt., Gujarat R-3

ORDER

Admit.

IA NO. 1231 OF 2018
(for exemption from filing certified copy of the Impugned Order)

Heard learned counsel, Mr. Hemant Singh, appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 2 & 3.

The learned counsel appearing for the Appellant submitted that IA No.1231 of 2018 may be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.1231 of 2018 and the reasons stated therein, IA is allowed, subject to production of certified copy of the impugned Order. The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 21.12.2018.

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Mr. M.K. Choudhari, Executive Engineer representing Secretary, Irrigation Department, Gujarat present personally and submitted that, he will file his reply in the matter during the course of the day in the Registry duly serving copy on the other side.

Learned counsel, Ms. Anushree Bardhan, appearing for the second Respondent, prays for six weeks time to file her reply in the matter. Learned counsel, Mr. Hemant Singh, appearing for the Appellant also prays for four weeks time thereafter to file his rejoinder to the reply filed by learned counsel appearing for the second Respondent and reply filed by Mr. M.K. Choudhari, appearing for third Respondent.

Submissions made by the representative appeared for the third Respondent, learned counsel appearing for the second Respondent and learned counsel appearing for the Appellant, as stated supra, are placed on record.

Mr. M.K. Choudhari appearing for the third Respondent is permitted to file his reply in the matter during the course of the day in the Registry duly serving copy on the other side.

Learned counsel appearing for the second Respondent is permitted to file her reply in the matter by 03.12.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply filed by learned counsel appearing for the second Respondent and reply filed by Mr. M.K. Choudhari, appearing for third Respondent by 07.01.2019, after duly serving copy on the other side.

List this matter on **04.02.2019**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/js

(Justice N. K. Patil)
Judicial Member